

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)
APPEAL NO. 363 OF 2018

Dated: 28th February, 2019

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of

Dhariwal Infrastructure Limited Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Anr.... Respondent(s)

Counsel for the Appellant(s) : Ms. Divya Chaturvedi
Mr. Saransh Shaw

Counsel for the Respondent(s) : Mr. Sankalp Singh
Mr. Anup Jain for R-2

ORDER

The learned counsel, Mr. Sankalp Singh, appearing for the second Respondent, prays for another two weeks' time to comply with the Order dated 21.01.2019 of this Tribunal.

The learned counsel, Ms. Divya Chaturvedi, appearing for the Appellant also prays for four weeks' time to file her rejoinder in this matter.

Submissions of the counsel for the second Respondent and the Appellant, as stated supra, are placed on record.

Time is granted to the counsel for the second Respondent to comply with the Order dated 21.01.2019 of this Tribunal. He is permitted to do the needful on or before 12.03.2019, as requested.

The counsel for the Appellant is also permitted to file rejoinder in this matter i.e. on or before 05.04.2019, after duly serving copy to the counsel for the second Respondent.

The matter has already been admitted on 21.01.2019. Registry is directed to post this matter under '*Pleadings Incomplete*' category on **09.04.2019**, as agreed by the counsel for the Appellant and the second Respondent.

(Ravindra Kumar Verma)
Technical Member

vt/kt

(Justice N. K. Patil)
Judicial Member